

The MRTP Commission exercises mandatory powers under Section 37 of the MRTP Act, 1969 in regard to restrictive trade practices indulged in by undertakings.

Details of the inquiries instituted by the MRTP Commission into restrictive trade practices indulged in by undertakings and the results thereof are furnished in the Commission's Annual Reports on its working laid on the Table of the House [See Appendix XCI, Annexure No. 66.]

Industrial disputes cases pending in Courts

*547 SHRI JAGDISH PRASAD MATUR:

SHRI BHAIROO SINGH SHEKHAWAT:

SHRI D. K. PATEL:

SHRI LAL K. ADVANI:

SHRI S.W. DHABE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state—

(a) the number of cases relating to Industrial disputes, at present pending in the Supreme Court and in each of the High Courts;

(b) the number of such cases pending at the close of the last three years, year-wise;

(c) the oldest case pending in each of the Courts and since how long each case has been pending; and

(d) what measures are being contemplated by Government for the expeditious disposal of such cases and at lesser cost?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) to (c) The information is being collected and will be laid on the Table of the House.

(d) The recommendation of the High Court Judges Committee that the matters involving identical questions or those arising out of the same subject matter be grouped so that the group of questions or disputes are posted before the same Judge and other recommendations of administrative nature aimed at eliminating delays in the disposal of cases were forwarded to the various High Courts and State Governments for consideration. The Law Commission's recommendations relating to amendment of

procedural law in criminal matter have been given effect to in the new Code of Criminal Procedure enacted recently. Amendments to the Code of Civil Procedure suggested by the Law Commission with a view to minimising delays in civil litigation and thereby reducing costs have been incorporated in the Bill for amending the Code of Civil Procedure which is now before the Parliament.

Damage to buildings in Ranchi due to Harnu Nalla

*518. SHRI B. R. MUNDA Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railway bridge recently built over Harnu Nalla near Ranchi Junction on South-Eastern Railway caused the flood water of the said Nalla to damage some buildings and land belonging to a public institution during the last monsoons.

(b) whether it is also a fact that the Railway authorities have inspected the damage and agreed to the payment of compensation to the institution; and

(c) if the answers to part (a) and (b) above be in affirmative, what compensation has been paid or agreed to be paid to the institution by the Railway authorities?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH). (a) No, Sir, however, during 1973 monsoons, a portion of the compound of Nibaran Ashram was damaged due to sudden rush of water caused by the collapse of a road bridge on a temporary road diversion upstream of the railway bridge.

(b) The Railway officials inspected the damages caused to the Ashram on receipt of a complaint addressed to the Minister of Railways, but have not accepted any responsibility for the damage.

(c) Does not arise in view of replies to parts (a) and (b) above.

Haldia Refinery Project

*519 SHRI N. R. CHOUDHURY:

SHRI K. B. CHETTRI:

DR. R. K. CHAKRABARTI:

SHRIMATI SARASWATI PRADHAN:

SHRI NABIN CHANDRA BURAGOHAIN: